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Title: Elections of two members from Lok Sabha to the Employees' State Insurance Corporation.

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FERNANDES): I beg to move the following:-

"That in pursuance of sub-section (1) of section 4 of the Employees' State Insurance Act, 1948, read with rule 2A of the Employees' State Insurance (Central) Rules, 1950, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Employees' State Insurance Corporation, subject to other provisions of the Act."

MR. SPEAKER : The question is:

"That in pursuance of sub-section (1) of section 4 of the Employees' State Insurance Act, 1948, read with rule 2A of the Employees' State Insurance (Central) Rules, 1950, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Employees' State Insurance Corporation, subject to other provisions of the Act."

*The motion was adopted.*

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